slight increase in the number of cases of theft of art pieces and antiques as reported to the CBI over the last three years and indicated below :

1969		•	321
1970			324
1971	•		335
1972 (till 28.7.72)			141

We have no definite information yet to show as to how many of the stolen items might have been smuggled abroad. So far only 15 cases of smuggling, that have come to notice, have been referred to the interpol.

(b) Yes, Sir.

(c) As a member of Interpol, India participated in the discussion held during the General Assembly Session in 1971 on this subject where the following decisions were taken :---

(i) stepping up of international police cooperation.

(ii) greater exchange of information about cases involving theft of idols and works of art.

(iii) assistance between Police Departments of the member countries in the location, identification and recovery of stolen antiquities for their restoration to the lawful owners.

(iv) maintenance of list of important stolen works of art at the Interpol headquarters and its circulation among the member countries.

(v) maintenance of list of suspected art dealers and collectors by the police of member countries.

(vi) maintenance of records of stolen/ lost and recovered works of art and the criminals involved in such cases. The information so gathered is for dissemination among the law enforcement agencies in the country and also to inform Customs authorities to keep a watch over unauthorised export of antiquities. LICENSING POLICY FOR KEY INDUSTREIS

280. SHRI YOGENDRA SHARMA : SHRI KALI MUKHERJEE : SHRIMATI PRATIBHA SINGH :

Will the Minister of INDUSTRIAL DE-VELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state :

(a) how many applications for higher licensed production have been received since Government have launched its new policy of liberalising licensing in 54 key industries;

(b) how many of them have been granted/rejected and are under consideration;

(c) the names of the firms which have made false claims of their capacity to expand production, without installing more capacity; and

(d) how many of these applications are from those 75 monopoly houses which have been mentioned in the monoploy commission report ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT (PROF. SIDDHESHWAR PRASAD) : (a) Six hundred.

(b) 48 applications have been granted, 102 applications have been rejected/returned and 450 applications are under consideration.

(c) No case of any firm having made false claims regarding capacity has come to Govt's notice. Moreover, such details are normally not disclosed.

(d) 194 applications are from 75 monopoly houses.